

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 82 of 2011**

**Dated : 27<sup>th</sup> September, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Essar Power Limited** ... Appellant(s)

**Versus**

**Uttar Pradesh Electricity Regulatory Commission & Anr.** ....Respondent(s)

**Counsel for the Appellant(s):** Mr. Amit Kapur, Mr. Vishal Anand with  
Mr. Abhyajit Sinha (Rep.)

**Counsel for the Respondent(s):** Mr. ATM Rangaramanujam with  
Mr. Kunal Verma for R.1  
Mr. M.G. Ramachandran, Mr. Vishal Gupta,  
Mr. Mayank Mishra &  
Ms. Ranjitha Ramahcandran for R.2

**ORDER**

The learned counsel for the parties have finished their arguments.

The learned counsel for the Respondent Nos. 1 and 2 are directed to file an affidavit relating to the clarification sought for today on or before 30.09.2011 after serving copy on the other side.

The learned counsel for the parties are directed to file their respective comprehensive Written Submissions on or before 14.10.2011 after serving copy on the other side.

Post the matter on **18.10.2011** for reporting compliance and for further submissions.

**(V.J. Talwar)**  
**Technical Member**  
**TS/SS**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**